

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
DOJAHAN TRADING PRIVATE LIMITED OPERATING BUSINESS OF WHOLESALE
TRADING OF FERROUS AND NON-FERROUS METALS.**

(Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	DOJAHAN TRADING PRIVATE LIMITED CIN: U51100MH2006PTC159890 PAN: AACCD3340F
2.	Address of the registered office	Office of Corporate Debtor: Office no. 2045, Bima Complex, B wing, Kalamboli, Navi Mumbai, Rajgarh, Maharashtra – 410218, India.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Navi Mumbai
5.	Installed capacity of main products/ services	Stainless Steel Metal
6.	Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for F.Y. 2022-23, the revenue from operations is Rs. 177.33 lakhs
7.	Number of employees/ workmen	As per information received from the suspended board of management, there are 2 employees as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at cirp.dojahan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at cirp.dojahan@gmail.com
10.	Last date for receipt of expression of interest	22-08-2024
11.	Date of issue of provisional list of prospective resolution applicants	01-09-2024
12.	Last date for submission of objections to provisional list	06-09-2024
13.	Date of issue of final list of prospective resolution applicants	16-09-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-09-2024
15.	Last date for submission of resolution plans	21-10-2024
16.	Process email id to submit Expression of Interest	cirp.dojahan@gmail.com



IPE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

Through its Director - Mr. Ritesh Prakash Adatiya
Resolution Professional

In the matter of Dojahan Trading Private Limited
IBBI Reg. Mo: IBBI/IPE-0040/IPA-2/2022-23/50021
Email For Correspondence - cirp.dojahan@gmail.com

AFA validity up to: 14.01.2025

Date: 6th August, 2024

Place: Mumbai

POSSESSION NOTICE - (for Immoveable property) Rule 8(1)				
Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL, IFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL/IFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section of section 13 of the Act, if the borrower clears the dues of the IFL/IFL together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by IFL/IFL and no further step shall be taken by IFL/IFL for transfer or sale of the secured assets.				
Name of the Borrower(s) / Co-Borrower(s)	Description of secured asset (Immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Dattatraya Dnyaneshwar Kolge Mr. Dnyaneshwar Hindu Kaulage Mrs. Manisha Dattatraya Kaulage (Prospect No. 374812)	All that piece and parcel of H. No. 409, Situated at Village Pirachi-Kuruli, Tal. Pandharpur, Dist. Solapur, Maharashtra, 41315 Area Admeasuring (IN SQ. FT.): Property Type: Land, Area, Built-Up, Area, Carpet Area Property Area: 2596.00, 604.00, 485.00	Rs. 267988.00/- (Rupees Two Lakh Sixty Seven Thousand Nine Hundred and Ninety Eight Only)	11-May-2024	03-Aug-2024
Mr. Bapurao Manik Galwad Bapurao Transon, Miss. Gaveelabai Manik Galwad (Prospect No. IL10265133)	All that piece and parcel of H. No. 202, situated at Dhondewadi, Pandharpur, Solapur, Maharashtra, 413304 Area Admeasuring (IN SQ. FT.): Property Type: Land, Area, Carpet Area, Built-Up, Area Property Area: 480.00, 420.00, 480.00	Rs. 324284.00/- (Rupees Three Lakh Twenty Four Thousand Two Hundred and Eighty Four Only)	11-May-2024	03-Aug-2024
For further details please contact to Authorised Officer at Branch Office: CTS No 4278/1 to 7 Tanaji Nagar Near Kalika Mata Mandir 2nd Floor Chichwad Pune 411033 for Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana. Place: Solapur Date: 07/08/2024				
Sd/- Authorised Officer, For IFL Home Finance Limited				



Indian Overseas Bank

New Marine Line Branch
(A Govt. of India Undertaking)
Ground Floor, Merchant Chamber, Opposite SNTD College,
Vithaldas Thakarsay Marg, Mumbai-400020

e-Auction Notice

E-Auction Sale Notice for Sale of Immoveable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Whereas Binoy Blaise Alaylo, r/o Chandra Bindu Bungalow, Behind Griz Church, Saloli, Vasai (West), Mumbai-401201 has borrowed monies from Indian Overseas Bank against the mortgage of the immovable properties more fully described in the schedule hereunder and on upon classification of the account as NPA, the Bank has issued a demand notice under Section 13(2) of the SARFAESI Act, 2002 (Act) on 29.11.2023, Paper publication done on 14.12.2023 calling upon the borrowers Binoy Blaise Alaylo, r/o Chandra Bindu Bungalow, Behind Griz Church, Saloli, Vasai (West), Mumbai-401201 to pay the amount due to the Bank, being Rs. 72,10,100/- (Rupees Seventy two Lakhs Ten Thousands One Hundred Rupees only) as on 29.11.2023 payable together with further interest at contractual rates and rests along with costs, charges etc. till date of repayment within 60 days from the date of receipt of the said notice.

Whereas the borrowers & guarantors having failed to pay the amount dues in full to the Bank as called for in the said demand notice, the Bank has taken constructive possession of the secured assets more fully described in the schedule hereunder on 02.03.2024 under Section 13 (4) of the Act with the right to sell the same in "As is where is", "As is what is" and "Whatever there is" basis under Section 13(4) of the Act read with Rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 for realization of Bank's dues. The dues to the bank as on the date of possession notice was intimated as Rs. 74,13,063/- (Rupees Seventy Four Lacs Thirteen Thousands and sixty three only) as on 02.03.2024 payable together with further interest at contractual rates and rests along with costs, charges etc till date of repayment, after reckoning repayments, if any, since the date mentioned in the possession notice.

The dues of the borrower as on 31.07.2024 works out to Rs. 77,13,693 (Rupees Seventy Seven Lacs Thirteen Thousands Six Hundred and Ninety Three Only) after reckoning repayments, if any, amounting to Rs. NIL subsequent to the Bank issuing demand notice.

The undersigned in exercise of the powers conferred under Sec 13(4) of the said Act proposes to realize the Bank's dues by sale of the under mentioned properties.

SCHEDULE OF PROPERTY (IES)

Flat No.302 admeasuring 970 sqft, 3rd Floor, B-Wing, Prewinkle Building (Referred as Twinkle Building in Agreement to sale Dated 20.05.2022), Survey No. 72, Hissa No. 2, Survey No. 73, Hissa No. 1 Vadavali Talathi Saja Ovala Taluka, Distt.-Thane, PIN - 4000615 Bounded	
North: Slum Area South: Under Construction Building	
East: Internal Road West: Open Space	
Date and time of e-auction	16.09.2024 between 11.00 A.M. to 3.00 P.M IST with auto extension of 10 minutes each till sale is completed.
Reserve Price	Rs. 82,93,500/- (Rupees eighty two lakh ninety three thousand five hundred only) 1% TDS is applicable as the property value in consideration is more than Rs.50,000 Lakh.
Earnest Money Deposit	Rs 8,29,350/- (Rupees Eight lac twenty nine thousand three hundred and fifty Only)
EMD Remittance	Deposit through EFT/NEFT/ RTGS Transfer in favour of " IOB New Marine Line Branch" to the credit of A/C No. 03010113035001 Indian Overseas Bank, Ground Floor, Merchant Chamber Opposite SNTD College, Vithaldas Thakarsay Marg, Mumbai-400020 Branch Code:0301 IFSC Code:IOBA0000301
Bid multiplier	Rs. 50,000/- (Rupees Fifty Thousand only)
Inspection of property documents	On 09.09.2024 between 11 AM to 3 PM with prior appointment at Indian Overseas Bank, New Marine Line Branch, Ground Floor, Merchant Chamber Opposite SNTD College, Vithaldas Thakarsay Marg, Mumbai-400020
Submission of online application for bid with EMD starts from	14.08.2024
Known encumbrances if any	Not known.
Outstanding dues of local self Govt. known to the Bank including society dues (Property tax, water, sewerage, electricity bills)	Not known.

*Bank's dues has priority over statutory dues.

TERMS & CONDITIONS:

- The property (ies) will be sold by e-Auction through the Bank's approved service provider <https://ebkray.in/eaction-psb/bidder-registration> under the supervision of the Authorised Officer of the Bank.
- The intending Bidders/Purchasers are requested to register on portal <https://ebkray.in/eaction-psb/bidder-registration> using, their mobile number and email-ID further, they are requested to upload requisite KYC documents.
- Bids in the prescribed formats shall be submitted "online" Through the portal <https://ebkray.in/eaction-psb/bidder-registration> along with the EMD & scanned copy of KYC documents including Photo, PAN Card, ADHAAR Card & address proof to the service provider and the Authorised Officer respective branches on or before the date mentioned above for submission of bid.
- The EMD and other deposits shall be remitted through UPI/ Net Banking / NEFT / RTGS to the wallet provided by PSB Alliance (e-bkraya) on its e-auction site <https://ebkray.in/eaction-psb/bidder-registration> as specified above and the amount of EMD paid by the interested bidders shall carry no interest. The amount of EMD paid by the successful bidder shall be adjusted towards the sale price, Earnest Money Deposit (EMD) to be transferred/deposited by bidders in his/her their own wallet provided by PSB Alliance (e-bkraya) on its e-auction site <https://ebkray.in/eaction-psb/bidder-registration> by means of UPI / Net Banking / NEFT / RTGS for the bid.
- Bids without EMD shall be rejected summarily.
- Online auction sale will start automatically on and at the time as mentioned above. Auction/bidding will initially be for a period of 180 minutes with auto extension time of 10 minutes each till the sale is concluded.
- The e-auction/bidding of above properties will be conducted exactly on the scheduled Date & Time as mentioned against each Property by way of Interest bidding among bidders. The bidder shall improve their offer in the multiples of the bid increment amount of Rs. 50,000/- for each property. In case bid is placed in the last 5 minutes of the closing time of the e-auction the closing time will automatically get extended for 10 minutes.
- The property shall be sold to the successful bidder. The successful/highest bidder (purchaser) as declared by the Authorized Officer shall deposit 25% of the bided amount (inclusive of the EMD) immediately on the same day and not later than the next working day. The balance of the sale price must be paid within 15 days from the date of confirmation of auction sale. Failure to remit the entire amount of sale price within the stipulated period will result in forfeiture of deposit of 25% of the bid amount to the secured creditor and forfeiture of all claims over the property by the prospective bidder/purchaser and the property will be resold.
- The Sale Certificate will be issued in the name of the purchaser(s) only, after payment of the entire sale price/bid amount and other taxes /charges, if any.
- The purchaser shall bear the charges / fee payable for conveyance such as registration fee, stamp duty etc., as applicable as per law.
- The Authorised Officer/ Bank has the absolute right to accept or reject any bid or postpone or cancel the sale, as the case may be without assigning any reason whatsoever.
- Known Encumbrances of all the above mentioned Properties is Nil.
- The property is being sold as "As is where is" "As is what is" and "Whatever there is" without recourse basis. The Bank has disclosed only the known encumbrances, statutory liabilities, if any, as above and it is for the purchaser to make their own independent/discreet enquiries at their own costs before participating in the auction.
- As regards the statutory dues stated above, Bank dues will have priority over statutory dues. Without prejudice to the above, statutory liability if any, shall be borne by the purchaser and the Bank assumes no responsibility in this regard.
- Sale is subject to confirmation by the secured creditor.
- The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation by the Bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/rights/dues.
- In compliance with Section 194-I-A of the Income Tax Act, 1961, income tax @ 1% on the Sale Price shall be paid under the PAN Number of the Purchaser. In case of any sale/transfer of immovable property of Rupees Fifty lakhs and above, the transferee has to pay an amount equal to 1% of the consideration as Income Tax. In case of single bidder, one bid increment above the Reserve Price is to be placed for declaration as successful bidder.

For verification about the title documents and inspection thereof, the intending bidders may contact Indian Overseas Bank, New Marine Line, Branch, Ground Floor, Merchant Chamber Opposite SNTD College, Vithaldas Thakarsay Marg, Mumbai-400020, on 09.09.2024 from 11.00 AM to 03.00 PM with prior appointment.

The intending bidders are advised to read the sale notice, terms and conditions of e-auction, help manual on operational part of e-auction and follow them strictly. In case of any difficulty or assistant is required before or during e-auction process, the bidder may contact authorized representative of e-auction service provider - 8291220220 or visit website: <https://ebkray.in/eaction-psb/bidder-registration> and with concerned Branch.

(19) This publication is also 30 days notice required U/s 9(1) of Security Interest (Enforcement) Rule 2002 to the Borrowers/Guarantors about holding of E-Auction on the above mentioned date.

(20) The above mentioned properties are under the Symbolic/ constructive possession and is being offered for sale on "as is where is" and "as is what is basis" only, the conveyancing/transfer of the property and handing over of the physical possession of the secured asset/property to the successful bidder will be made by the Bank only after getting the physical possession through due procedure of law and by the order of the competent authority/ court/ tribunal till such date or delay, the Successful Bidder has to wait for the same and till such date Bank will not pay any interests/ claim/ compensation etc, in whatsoever manner on the EMD/ Final Bid amount to the prospective Bidders.

(21) If the above E-auction cum Sale is challenged before any competent court/forum/tribunal, etc then the finalization of the Sale/ Auction will be subject to the final disposal by the aforesaid competent court/forum/tribunal only and till such final disposal of the case by the competent court / tribunal/ forum, Bank will not pay any interest/ claim/compensation etc. in whatsoever manner on the EMD/ Final Bid amount to the prospective Bidders.

Place : Mumbai
Date : 06.08.2024

Authorised Officer
Indian Overseas Bank

झारखण्ड सरकार

क्षेत्र सर्वेक्षण प्रमण्डल, अग्रिम योजना,
पथ निर्माण विभाग, दुमका

अल्पकालीन ई-प्रोक्वायर्मेंट सूचना

ई-निविदा प्रसंग सं० :-RCD/FSD /AP/ DUM/08/2024-25

दिनांक: 05.08.2024

Sl. No.	कार्य का नाम	Detailed Project Report for construction of (A) Upper Phulchi to Chomakhand Road (B) Kanshidih More to Punisi Road under road Division Deoghar.
1.	कार्य का नाम	
2.	अनुमानित लंबाई (मीटर)	22 किमी०
3.	कार्य समाप्ति की अवधि	60 दिन
4.	वेबसाइट पर निविदा प्रकाशित होने की तिथि एवं समय	08.08.2024, 05.00 बजे अपराह्न
5.	निविदा जमा करने की अंतिम तिथि एवं समय	20.08.2024, 12.00 बजे अपराह्न तक
6.	निविदा खोलने की तिथि एवं समय	21.08.2024, 01.00 बजे अपराह्न
7.	निविदा अमानित करने वाले का नाम एवं पता	कार्यपालक अभियंता का कार्यालय, क्षेत्र सर्वेक्षण प्रमण्डल अग्रिम योजना, पथ निर्माण विभाग, दुमका।
8.	प्रोक्वायर्मेंट पदाधिकारी का संपर्क नं०	8292901787
9.	ई-प्रोक्वायर्मेंट सेल का हेल्पलाइन नं०	0651-2401010

अतिरिक्त जानकारी के लिए वेबसाइट पर देखें :-<http://jharkhandtenders.gov.in>

कार्यपालक अभियंता, क्षेत्र सर्वेक्षण प्रमण्डल, अग्रिम योजना, पथ निर्माण विभाग, दुमका
PR 331983 Road(24-25).D

ORIENT CERATECH LIMITED

(Formerly known as Orient Abrasives Limited)

CIN No.: L24299MH1971PLC366531

Regd. Office: Lawrence & Mayo House,

3rd Floor, 276, D. N. Road, Fort,

Mumbai - 400 001, Maharashtra.

Tel. No. : + 91 - 22 66221700

Fax : + 91 - 22 22074452

Investors Relations E-mail ID:

investor@oalmail.co.in

Website: www.orientceratech.com

NOTICE

Pursuant to regulation 29 read with regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a Meeting of the Board of Directors of the Company is scheduled on **Wednesday, 14th August, 2024, inter-alia**, to consider and to take on record the Unaudited Standalone & Consolidated Financial Results for the quarter ended 30th June, 2024 and the matters incidental thereto.

The said intimation is also available on the Company's Website at www.orientceratech.com and also be available on the website of the Stock Exchanges at www.bseindia.com & www.nseindia.com

For Orient Ceratech Limited

Sd/-

Seema Sharma

Place: Mumbai Company Secretary

Dated: 06.08.2024 & Compliance Officer



Saraswat Bank

Saraswat Co-operative Bank Ltd.

Recovery Department : 74-C, Samadhan Building, 2nd floor, Senapati Bapat Marg (Tulsi Pipe Road), Dadar (W), Mumbai-400 028.

Phone No.: 882880569 / 8657043713 / 14 / 15

E-AUCTION SALE NOTICE

(Auction Sale / bidding would be conducted only through website <https://sarfaesi.auctiontiger.net>)

E-auction sale notice for sale of immovable asset under THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002, read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower, guarantors and mortgagors that the below described immovable property is mortgaged / charged to the **Saraswat Co-operative Bank Limited** As a secured creditor, the **Physical possession** of the immovable property has been taken by the Authorised Officer of the **Saraswat Co-operative Bank Limited**. The secured asset will be sold on "As is where is basis, as is what is basis & whatever there is basis"

The Auction of the charged properties (under SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002) for realization of Bank's dues will held as per the terms and conditions mentioned in the table given below:

Sl. No.	Name of Borrower, Co-Borrower, Guarantor / Mortgagor	A. Date of Notice B. Possession Type / Date C. Demand Amount	Description of Assets	I. Reserve Price II. EMD III. Bid Increment Amt.
1	Borrower / Mortgagor : 1. Mr. Shirodkar Sameer Suresh (Since deceased) Mr. Shirodkar Sachin Suresh (Through Its Legal Heirs) Guarantor : Mr. Shirodkar Sachin Suresh	0709.2022. Physical / 01.02.2024 Rs. 20,44,044/- (Rs. Twenty Lakhs Forty Four Thousand Forty Four Only) On 29.08.2022 plus interest thereon	Flat No. D/201, on the Second Floor, Admeasuring area 490 Sq. Ft. built up area (i.e. 45.53 sq. meters) in the building known as "Mohak Chamber Co-Operative Housing Society Limited," constructed on land bearing situated Survey No. 235, Hissa No. 1, At Village : Virar, Taluka : Vasai, District : Palghar / Thane.	₹ 2700 Lakhs ₹ 2.70 Lakhs** ₹ 0.25 Lakh 14.08.2024 04.00 p.m. to 5.00 p.m. 22.08.2024 Upto 5.00 p.m. 23.08.2024 2.00 p.m. to 4.00 p.m.

* With further interest as applicable, incidental expenses, costs, charge etc. incurred till the date of payment and / or realization.

** The successful bidder shall have to deposit 25% of the final bid amount not later than next working day.

The online auction will take place on the website of the Bank's empanelled service provider M/s. e-Procurement Technologies Limited (Auction Tiger). Bid form, Terms & Conditions of the said Sale / Auction, and procedure of submission of Bid / Offer, are available from their website at <https://sarfaesi.auctiontiger.net>.

Intending bidder / purchaser has to transfer the EMD amount through NEFT / RTGS / DD / PAY ORDER. Name of the A/C: **SARASWAT BANK - RECOVERY, IFSC Code: SRCB0000097**, Bank Name & Address : **SARASWAT CO-OP BANK LTD., RECOVERY DEPARTMENT, 74-C, SAMADHAN BUILDING, 2ND FLOOR, SENAPATI BAPAT MARG (TULSI PIPE ROAD), DADAR (W), MUMBAI 400 028. Beneficiary Account No.:** 0097421420000001. The registration, verification of KYC documents and transfer of EMD must be completed well in advance before auction. Kindly, note in case prospective bidder(s) are unable to submit their bid, then they may contact the aforesaid service provider. **Contact details :- +91 9722778828 (Office) 079-6813 6851.**

There are no encumbrances known to the Authorised officer. However, the intending bidder should make their own enquiry and due diligence regarding the encumbrance upon the property.

The payment of all statutory / non-statutory dues, taxes, rates, assessment, charges, fees etc., owing to any authority or to anybody shall be the sole responsibility of the successful bidder only.

The authorised officer can cancel the said auction at any point of time, without assigning the reason for the same

STATUTORY 15 DAYS NOTICE TO THE BORROWER / MORTGAGOR / GUARANTORS UNDER THE SARFAESI ACT & RULES 2002, RULE 8 (6)
The notice is also a mandatory notice of 15 (Fifteen) days to the Borrower / Mortgagor / Guarantors / of the above loan account. Under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002 and provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding auction / sale on the above referred date and time with the advice to redeem the Secured Assets if so desired by them, by paying the outstanding dues as mentioned hereinabove along with further interest, cost & expenses, as per the rules / conditions prescribed under the SARFAESI Act, 2002 and its various amendments. In case of default in payment, the Secured Assets shall at the discretion of the Authorised Officer / Secured Creditor, be sold through any of the modes as prescribed under Rule 8 (5) of the Security Interest (Enforcement) Rules, 2002.

Sd/-

AUTHORISED OFFICER

Saraswat Co-op. Bank Limited

Rameshwar Media

Date : 07.08.2024

Place : Virar



BRIHANMUMBAI MAHANAGARPALIKA

(Hydraulic Engineer's Department)

E Tender Notice

E-tender id	2024 MCGM_1064728
Name of Organization	Brihanmumbai Municipal Corporation
Subject	To carry out the work of electrification of ERC staff quarters and premises under AE WW (ERC) office.
Scrutiny Fee	₹ 15,576/- (₹ 13,200/- + 18% GST) pay after opening Packet A & B and before opening Packet C only in any CFC of BMC by challan.
Cost of E-Tender (Estimated Cost)	₹ 62,69,719/- (Inclusive GST)
Bid Security Deposit / EMD	₹ 63,000/- The bidder shall pay entire amount of EMD through payment gateways of GoM on URL http://mahatender.gov.in . The bidder shall upload scanned copy of online paid EMD along with bid submission in packet A. Any bid not accompanied by an acceptable bid security shall be rejected by employer as non responsive.
Date of issue and sale of tender	07/08 /2024 from 11:00 Hrs.
Last date & time for sale of tender & Receipt of Bid Security Deposit	21/08/2024 up to 16:00 Hrs.
Submission of Packet A, B & Packet C (Online)	21/08/2024 up to 16:00 Hrs.
Pre-Bid Meeting	Not Applicable
Opening of Packet A	23/08/2024 after 11:00 Hrs.
Opening of Packet B	26/08/2024 after 11:00 Hrs.
Opening of Packet C	02/09/2024 after 11:00 Hrs.
Website	https://mahatenders.gov.in
Contact Person	Shri. V. V. Athawale (AEWW(ERC)) :- 8087678061 Shri. A. D. Hatwar (SE WW (ERC)) :- 7977608415
Address for communication and Venue for opening of bid	Office of the, Assistant Engineer Water Works (Emergency Repair Cell), Dr. E. Moses Road, Worli, Mumbai-400018, TEL. NO. 24937970 E-mail : aewwercity.he@mcgm.gov.in

This tender document is not transferable.

The BMC reserves the rights to accept any of the application or reject any or all the application received for above subject without assigning any reason thereof.

Sd/- Sd/-

EX. ENG. (MAINT) M.W. Dy. Hydraulic Engineer (Maintenance)

PRO/832/ADV/2024-25

Keep the terraces clean, remove odd articles/junk/scrap



Branch Office: ICICI Bank Ltd Ground Floor, Akkruti Centre, MIDC, Near Telephone Exchange, Opp Akkruti Star, Andheri East, Mumbai- 400093

PUBLIC NOTICE

Notice is hereby given to the Borrowers and Public at large that the Secured Creditor - ICICI Bank Limited is in process of selling the below mentioned secured property/ies under Section 13 (4) sub rule 9 of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Sr No	Borrower's Name	Property Address of Secured Asset/ Asset to be Enforced	Outstanding Amount as on August 05, 2024
1.	Mr. Girish Shivdutt Kaushik (Borrower) Mrs. Maya Girish Kaushik Mr. Kunjal Girish Kaushik (Co-Borrower) Loan Account No- LBMUM0004955637	Flat No. 101, First Floor, Building Type A/B/C, Survey No. 72/2 Building Deccan Homes, Village Kamandapur, Taluka Karjat, Dist- Raigad Admeasuring area of 442 Sq Mtrs Capet Area.	Rs. 44,40,870/-

The Secured Creditor - ICICI Bank Limited has decided to dispose off the said property/ies on date August 28, 2024 through Private Treaty. The Borrower in particular and the public in general is hereby cautioned and restrained not to deal with the Secured/Mortgaged Property/ies in any manner in terms of Section 13 (13) of the Securitisation Act (SARFAESI) and any dealing with the property/ies will be subject to the charge of ICICI Bank Limited for the amounts and further interests thereon. The Mortgagors/ Notice are given last chance to pay the total dues with further interest till August 27, 2024 before 02.00 PM failing which, the secured property/ies will be sold as per schedule.

Date : August 07, 2024

Place : Mumbai

Sd/- Authorized Officer

ICICI Bank Limited



Andheri East Branch:- Unit No. 4, Shivam Centrium, Opp Kalpita Society, Koldongri Sahar Road, Andheri East, Mumbai 400069 Tel: 022-26848157/158

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